NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: M/s. Laxyo Energy Limited

V/s.

M/s. Chinnar Shipping & Infrastructure (I) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Anshul Jain PCS AL-Pet. Auf.
2 M. S. BHARDWAS Advocator
Shui v. P. Keyma for Respondants

<u>Common Order</u> <u>TCP No.27/397-398/CLB/MB/MAH/2015</u> <u>TCP No. 40/397-398/CLB/MB/MAH/2015</u>

For the Counsel of both sides reported that the parties broadly agreed to arrive to a settlement but they could not agree to a figure over value of the shares of the Respondents, this Bench is of the view that there is every likelihood of compromise, in case this Bench mediates in between them, accordingly, this Bench hereby directs the parties to present in person before this Bench on the next date of hearing.

List this matter as last item in the cause list for the presence of parties on 24.1.2017.

Sd/-B.S.V. PRAKĀŠH KUMAR Member (Judicial)

Sd/V. NALLASENAPATHY
Member (Technical)